

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH BENCH

COURT No.1

(through hybrid mode)

ITEM No. 10

IA(IBC)/2155(CH)2023, IA(IBC)/2878(CH)2023, IA(IBC)/1198(CH)2024
IA(IBC)/1800(CH)2022, IA(IBC)/413(CH)2023, IA(IBC)/414(CH)2023,
IA(IBC)/1675(CH)2023, IA(IBC)/1676(CH)2023, IA(IBC)/2651(CH)2023,
IA(IBC)/624(CH)2024, IA(IBC)/625(CH)2024, IA(IBC)/661(CH)2024,
IA(IBC)/662(CH)2024, IA(IBC)/663(CH)2024

in

CP(IB) No.237/Chd/Chd/2021
(Admitted)

IN THE MATTER OF:-

M/s Area Importers and Exporters Pvt.
Ltd.

...Petitioner

Versus

Gupta Builders and Promoters Pvt. Ltd.

...Respondent

Under Section: 7, 30, 60(5), 66(1), IBC 2016

Due to non-availability of Sh. Umesh Kumar Shukla, Hon'ble Member(T) on the medical grounds, the present matter is renotified to 24.07.2024.

Sd/-

Court Officer

Tanvi
18.07.2024